



Extraordinary
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VAISAKHA 01]

WEDNESDAY, APRIL 21, 2021

[SAKA 1943

PART I - Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

**HIGH COURT AT CALCUTTA
ORIGINAL SIDE**

NOTIFICATION

No. Cor. 549 — dated 9th April, 2021—In terms of the Rule 15, Chapter XXXIXA of the Original Side Rules of the High Court at Calcutta, relating to Computerised Listing of Cause List of the Original Side, the following Case Type with corresponding Computer Code is added under serial number 21(d) while the computer code in serial no. 68 is substituted in the following manner of Table - I of Appendix I of the said Chapter.

<u>SL. No.</u>	<u>Description</u>	<u>Computer Code</u>
21(d)	Public Interest Litigation	WPO(P)
<u>SL. No.</u>	<u>Previous code</u>	<u>New Computer Code</u>
68	AHC Habeas Corpus	WPO(H)

Such addendum shall all deemed to have taken effect from the 10th December, 2020

By Order of the High Court,

Sd/-
JAYANTA KOLEY
Registrar, O.S.